GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 21/2016-Customs

New Delhi, the 1st March, 2016

G.S.R. (E).- In exercise of the powers conferred by sub-item (6) of heading No. 98.01 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), the Central Government, having regard to the economic development of the country, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 42/96-Customs, dated the 23rd July, 1996, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 294(E), dated the 23rd July, 1996, namely:-

In the said notification, for the project specified against serial number 41, for the words, “Cold storage, cold room (including for farm level pre-cooling)”, the words and brackets “Cold storage, cold room (including for farm level pre-cooling), cold chain including pre-cooling unit, packhouses, sorting and grading lines and ripening chambers” shall be substituted.

[F.No.334/8/2016-TRU]

(Anurag Sehgal)
Under Secretary to the Government of India

Note: The principal notification No. 42/96-Customs, dated the 23rd July, 1996 was published in the Gazette of India, Extraordinary, Part II, Section-3, Sub-section (i), vide number G.S.R. 294(E), dated the 23rd July, 1996 and last amended by notification No 17/2012-Customs dated the 17th March, 2012 vide number G.S.R. 190(E) dated the 17th March, 2012.